## Appendix-10 B(ii)

## (Please see Paragraph 10.09 of HBP)

## Proforma of Declaration for issue of authorization for Repeat Orders of SCOMET item(s)

## **DECLARATION**

-	I/we hereby declare that SCOMET application being filed by us for export of <u>(item name, qty)</u> with SCOMET category/sub category () to the end user (name and country) for the end use		
	HBP		criteria of Repeat Order as laid down in Paragraph 10.09 of
2.	We hereby undertake that		
	i.		ical specifications) to be exported, are exactly the same <sup>1</sup> for I to us by the DGFT, vide export authorization no
	ii.	The said export authorization was issued to	us, vide DGFT's application No dated
	iii.	The SCOMET item is going to the sar authorization has been issued to us earlier.	me country/entities <sup>2</sup> (same supply chain) to which export
			Or ew foreign buyer/consignee/end user in same or some other that was approved originally by DGFT against which repeat
	iv.	authorization No	g filed within 3 years of the validity of original SCOMET _ dated <u>dd/mm/yyyy</u> and this is the <u>(first/second, third</u> re.g. against an original authorisation issued on 01.01.2021, 12.2023]
3.	In vi	riew of the above declaration, we request DGF	T to issue export authorization under Repeat Order policy.
		Signature	Date :
AUTH	ORIS	SED SIGNATORY	
		oital letters only):	
Comple	ete offi	fice address : or umber (with ISD code): or	
Mobile	No. :	of Fax No with ISD Code. :	(if any)
Primary <b>Compa</b>		iil: tamp	
Compa	பாy அடி	tanip	

<sup>&</sup>lt;sup>1</sup> Same SCOMET items would imply that the products, along with the technical specifications, are exactly the same for which export authorization has been issued to the applicant exporter earlier after due consultation/verification;
<sup>2</sup> Same country/entities would imply that (a) the foreign buyer (b) the consignee or the intermediaries, if any (c) the end user and

<sup>&</sup>lt;sup>2</sup> Same country/entities would imply that (a) the foreign buyer (b) the consignee or the intermediaries, if any (c) the end user and (d) the end use are exactly the same for which export authorization has been issued to the applicant exporter earlier after due consultation/verification;